No.: 4/P.I./2016

Date: 10-02-2016

To

All the District & Sessions Judges.

(with the direction to circulate it among all the Subordinate Court including Special Courts)

Sub.:

Regarding disposal of old cases and monitoring the

effective elimination of pendency.

No.: Gen/xv/41/2015/1153

Date: 10.02.2016

In continuation of this office Circular RI. No. 12/2015 dated 15.12.2015. I am to inform that the matter with regard to increasing arrears of cases in the Subordinate Courts has been viewed seriously by the Hon'ble Apex Court. The matter was considered by the Hon'ble Arrear Committee and as per the Resolution, you are directed:-

- 1. to effectively monitor and ensure the compliance of the directions issued vide P.I. No. 12/2015 dated 15.12.2015 and send the monthly statistical information regarding disposal of more than five years old cases without failure.
- 2. the appeals pending in the matters of more than five years old cases be disposed of expeditiously & such cases be personally monitored by the concerned judicial officer.
- 3. District & Sessions Judges are directed to prepare a list of cases which are held up due to pendency of appeal/revision in the Subordinate Court/High Court and applies the same to this office at the end of every quarter of the year in the enclosed proforma.

Therefore, it is enjoined upon you to ensure the compliance of the above directions.

Encl.: As above.

REGISTRAR GENEFIAL

By Order.

CONSOLIDATED INFORMATION REGARDING CASES WHICH ARE HELD UP DUE TO PENDENCY OF APPEAL/REVISION/STAYED BY THE APPELLATE COURT.

Name of	District	1	
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S. No.	Original Case No. & year	Title of Case	Name of Court in which case are held up	Kind of case & Case No. & year of Appellate Court	Title of the case in the Appellate Court	Present status of case	Remarks
1	2	3	4	5	6	7	8

CONSOLIDATED INFORMATION REGARDING CASES WHICH ARE HELD UP DUE TO PENDENCY OF APPEAL/REVISION/STAYED BY THE HIGH COURT.

Name of District :_____

S. 10.	Original Case No. & year	Title of Case	Kind of case & Case No. & year of High Court	Title of the case in the High Court	Present status of case	Remarks
1	2	3	4	5	6	7
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